

(ग) निर्यात संवर्धन परिषद, एनाकुलम तथा परिषद के ब्रुसेल स्थित वैदेशिक कार्यालय द्वारा मेलों, प्रदर्शनियों में भाग लेकर, विभिन्न भाषाओं में वृत्त चित्रों और पक्वानों के फोल्डर आदि के द्वारा प्रचार किया जा रहा है।

12.03 hrs.

PAPERS LAID ON THE TABLE

**Explanatory Statement re :
Customs (Amendment) Ordinance.**

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH) : I beg to lay on the Table a copy of the explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Customs (Amendment) Ordinance, 1969, as required under rule 71 (2) of the Rules of Procedure and Conduct of Business in Lok Sabha. [*Placed in library. See No. LT-3/69.*]

**Instrumentation Ltd., Kota—Government
Review and Annual Report**

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : I beg to lay on the Table a copy each of the following papers under subsection (1) of section 619A of the Companies Act, 1956:-

- (1) Review by the Government on the working of the Instrumentation Limited, Kota, for the year 1967-68.
- (2) Annual Report of the Instrumentation Limited, Kota, for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in library. See No. LT-4/69.*]

Report of Committee on Defections

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY) : I beg to lay on the Table a copy of the Report of the Committee on defections. [*Placed in library. See No. LT-5/69.*]

Limitation (Amendment) Ordinance, Public Wakfs (Extension of Limitation) Amendment Ordinance, Customs (Amendment Ordinance) and Payment of Bonus (Amendment) Ordinance.

SHRI RAGHU RAMAIAH : I beg to lay on the Table a copy each of the following Ordinances (Hindi and English versions), under provisions of article 123 (2) (a) of the Constitution :-

- (1) The Limitation (Amendment) Ordinance, 1968 (No. 12 of 1968) by the President on the 31st December, 1968.
- (2) The Public Wakfs (Extension of Limitation) Amendment Ordinance, 1968 (No. 13 of 1968) promulgated by the President on the 31st December, 1968.
- (3) The Customs (Amendment) Ordinance, 1969 (No. 1 of 1969) promulgated by the President on the 3rd January, 1969.
- (4) The Payment of Bonus (Amendment) Ordinance, 1969 (No. 2 of 1969) promulgated by the President on the 10th January, 1969. [*Placed in library. See No. LT-6/69.*]

12.04 hrs.

BILLS PASSED BY RAJYA SABHA

SECRETARY : Sir, I lay on the Table of the House the following two Bills, as passed by Rajya Sabha :-

- (1) The Advocate (Second Amendment) Bill, 1968.
- (2) The Motor Vehicles (Amendment) Bill, 1968.

PRESIDENT'S ASSENT TO BILLS

SECRETARY : Sir, I also lay on the Table following seven Bills passed by the Houses of Parliament during the last Session and assented to by the President since a report was last made to the House on the 6th December, 1968 :-

- (1) The Appropriation Railways (No. 5) Bill, 1968.

- (2) The Appropriation Railways (No. 6) Bill, 1968.
- (3) The Indian Tariff (Amendment) Bill, 1968.
- (4) The Punjab Appropriation Bill, 1968.
- (5) The Pondicherry Appropriation Bill, 1968.
- (6) The Appropriation (No. 5) Bill, 1968.
- (7) The Bihar Appropriation (No. 2) Bill, 1968.

I lay on the Table copies, duly authenticated by the Secretary of Rajya Sabha, of the following ten Bills passed by the Houses of Parliament during the last Session and assented to by the President since a report was last made to the House on the 6th December, 1968 :—

- (1) The Judges (Inquiry) Bill, 1968.
- (2) The Indian Railways (Amendment) Bill, 1968.
- (3) The Madras State (Alteration of Name) Bill, 1968.
- (4) The Deposit Insurance Corporation (Amendment) Bill, 1968.
- (5) The Food Corporations (Amendment) Bill, 1968.
- (6) The Banking Laws (Amendment) Bill, 1968.
- (7) The Essential Services Maintenance Bill, 1968.
- (8) The State Agricultural Credit Corporations Bill, 1968.
- (9) The Legislative Assembly of Nagaland (Change in Representation) Bill, 1968.
- (10) The Insurance (Amendment) Bill, 1968.

PUBLIC ACCOUNTS COMMITTEE

Forty-first Report

SHRI M. R. MASANI (Rajkot) : I beg to present the Forty-first Report of the Public Accounts Committee on Paragraph 41 of

Audit Report (Civil), 1968, relating to the Ministry of Home Affairs regarding Avoidable Expenditure.

ESTIMATES COMMITTEE

Seventieth Report

SHRI P. VENKATASUBBAIAH (Nandyal) : I beg to present the Seventieth Report of the Estimates Committee on the Ministry of Railways—Railway Electrification Projects.

12.05 hrs.

MOTION OF NO-CONFIDENCE IN THE COUNCIL OF MINISTERS

MR. SPEAKER : I have to inform the House that I have received notice of a motion of no-confidence in the Council of Ministers under rule 198 from Sarvashri P. Ramamurti, Rabi Ray, P. K. Vasudevan Nair, Madhu Limaye and S. M. Banerjee.

श्री मधु लिमये (मुंगेर) : अध्यक्ष महोदय, क्या हा रहा है। हम को एक बात उठानी है कार्य सूची के बारे में।

MR. SPEAKER : How does it arise when the no-confidence motion is before the House ? On what subject ? Which item of the agenda ?

श्री मधु लिमये : आज आप कार्य सूची देखिये उसमें आज ध्यान आकर्षण का कोई सुभाव नहीं लिया गया है। डायरेक्शंस आप अगर पढ़ियेगा तो उसमें लिखा हुआ है कि ध्यान आकर्षण वाले...

MR. SPEAKER : The Chair has the right to admit or not to admit a calling attention on a particular day.

Now, I come to the no-confidence motion.

The motion reads as follows :

"That this House expresses its want of confidence in the Council of Ministers."

The reasons given are :